

श्री एस० सी० सामन्त : क्या यह बात सच है कि अजमेर में लड़कियों के स्कूल भी रूपान्तरित हो गये हैं ?

[**Shri S. C. Samanta:** Is it a fact that in Ajmer Girls' Schools have also been turned into basic education centres?]

श्री जगजीवन राम: कुछ हुए होंगे, मेरे पास इस की सूचना नहीं है।

[**Shri Jagjivan Ram:** There might be some such cases, but I have got no information in this behalf.]

TRANSPORT CO-OPERATIVE SOCIETIES

*396. **Shri S. C. Samanta:** Will the Minister of Defence be pleased to state:

(a) how many and in which States, Transport Co-operative Societies of Army personnel, trained in Mechanical Transport have been formed;

(b) what the contributions of the States and the Government of India to these Societies are; and

(c) how many persons have been resettled by such efforts ?

The Minister of Defence (Shri Gopalaswami): (a) to (c). I lay a statement on the Table of the House. [See Appendix III, annexure No. 2.]

Shri S. C. Samanta: May I know, Sir, whether any transport co-operative society has been formed in Mysore State?

Shri Gopalaswami: No.

Shri S. C. Samanta: May I know, Sir, what varieties of vehicles are supplied to these societies, especially in places where there are road transport corporations?

Shri Gopalaswami: I have no information as to what vehicles are purchased by these societies, but a certain number of vehicles have been made over to them at book value from disposals.

Shri Nambiar: May I know whether the amounts received out of these co-operative societies are being distributed to all the ex-military personnel equally in a particular area?

Shri Gopalaswami: The members of the co-operative societies will certainly participate in any profits that accrue from the working of these societies.

Shri B. S. Murthy: May I know whether Government will issue instructions to the State Governments

asking them to give full encouragement to these co-operative transport societies in preference to private transport companies?

Mr. Speaker: I am afraid this is a suggestion for action.

Shri Hukam Singh: Is the assistance given to these transport societies from the State Governments or from the Central Government?

Shri Gopalaswami: We give vehicles and accessories from disposals stocks at book value. Funds for running these societies are obtained partly as loan from the post-war reconstruction fund and partly as share capital from members.

Shri S. C. Samanta: I find from the statement that loans have been given by State Governments from their post-war reconstruction fund. May I know whether the Central Government has given any help or grant to these societies?

Shri Gopalaswami: Except the concessions I have already referred to, I don't think the Central Government give any more assistance.

PIONEER BANK LTD.

*397. **Shri A. C. Guha:** Will the Minister of Finance be pleased to state:

(a) when the Pioneer Bank Ltd., West Bengal, closed its transactions;

(b) when the liquidation was ordered, who are the liquidators and what is their remuneration;

(c) the amount realised and so far disbursed; and

(d) whether the property of any of the debtors has been seized?

The Minister of Finance (Shri C. D. Deshmukh): (a) The Pioneer Bank Ltd., suspended payment on the 14th September, 1948.

(b) The bank was ordered to be wound up by the Calcutta High Court on the 12th July, 1949, and this order became absolute on the 6th December, 1949, on the High Court dismissing the Bank's application for sanction to a scheme of arrangement. By an order dated the 16th January, 1950, the High Court appointed Messrs. A. C. Ganguli and M. M. Bhargava as the official liquidators. Their remuneration was fixed at 5 per cent. of the gross realisations made by them. These two liquidators were replaced by Messrs. K. C. Mukherjee and P. D. Chatterjee by another order of the Court on the 7th March 1951 with a remuneration of

2 per cent. and 1 per cent. respectively on the gross realisations.

(c) and (d). The liquidators work under the direction of the High Court and Government are not in a position to give the information.

Shri A. C. Guha: May I know why the two previous liquidators were replaced?

Shri C. D. Deshmukh: That is a matter within the competence of the High Court.

Mr. Speaker: If he has got the information he may give it.

Shri C. D. Deshmukh: I have not got the information.

Shri A. C. Guha: May I know the total assets and liabilities of the bank when it was ordered to be liquidated?

Shri C. D. Deshmukh: I shall require notice of that question.

Shri A. C. Guha: May I know if any of the directors, either directly or indirectly, were also debtors to the bank?

Mr. Speaker: I think we need not go into these matters. The matter is under the jurisdiction entirely of the High Court.

Shri A. C. Guha: May I know whether the managing director, either in his own name or in the name of any other company, had taken a large sum of money.....

Mr. Speaker: That is a matter for the High Court to look into.

Shri A. C. Guha: Is it no concern of the Reserve Bank?

Mr. Speaker: It may or may not be. It may be at the back of the hon. Member's mind. So long as the law stands as it is, it is not proper to make enquiries and suggestions on matters which are *suo judice*.

Shri Gurupadaswamy: May I know whether there are any other banks which have been liquidated in the recent past?

Mr. Speaker: Order, order.

CLOSED BANKS OF WEST BENGAL

*398. **Shri A. C. Guha:** Will the Minister of Finance be pleased to state:

(a) whether, in the case of the banks of West Bengal, closed during the years 1947—1951 (both years inclusive) Government have made any enquiry regarding the properties of the persons who were responsible for the managements of those banks;

(b) whether any of these persons directly or indirectly had taken credit from the Banks—either in their own personal names or in the name of any firm;

(c) If so, what were the securities and what portions of these amounts have been realised; and

(d) what steps have been taken to realise these amounts?

The Minister of Finance (Shri C. D. Deshmukh): (a) No, Sir.

(b) and (c). This information is not readily available. Secured loans to Directors are not prohibited under the Act and no particulars are supplied to the Reserve Bank. Unsecured loans have to be reported to the Reserve Bank but the progress of their recovery after liquidation is not available to the Reserve Bank.

(d) Government have no information as this is a matter for the liquidator.

Shri A. C. Guha: May I know if the liquidators have any right to settle the debt, or they have always to.....

Mr. Speaker: The hon. Member will refer to the provisions of the law on the subject. Is there any point on which he wants information?

Shri A. C. Guha: Whatever information I ask for, the hon. Minister takes shelter behind the Reserve Bank and the High Court.

Mr. Speaker: He should await the report of the committee.

Shri Nambiar: May I know whether Government are enquiring into the reasons why a large number of banks get liquidated especially in West Bengal?

Shri C. D. Deshmukh: It will take a long time to give the reasons. All I can say is that these developments are constantly under watch both by the Reserve Bank and the Government of India.

MINISTERIAL STAFF

*400. **Dr. M. M. Das:** Will the Minister of Finance be pleased to state:

(a) the total number of temporary employees in Class III Ministerial staff and in the Income Tax Offices in West Bengal;

(b) what percentage this temporary staff form to the total number of class III Ministerial staff (temporary and permanent combined); and